

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-105/2019 in
OA-2672/2017**

New Delhi, this the 26th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Gagan Aggarwal,
s/o Sh. R.S. Jindal,
R/o Vaidhyam Singh st.
Water Works Road, Mansa,
Panjab-151505
Aged about 34 years.
2. Nitin Goyal,
s/o Sh. Ashok Goyal,
C/o Shop No. 22, House No. 2456,
Anaj Mandi, Sampla, Distt. Rohtak,
Haryana-124501
Aged about 31 years.
3. Amit Kumar,
S/o Sh. Narendra Kumar,
C/o Girija Rice 7 Oil Mill, 170,
Prabhakar Thok, Kamasin Road,
Baberu, Distt-Banda, UP-210121
Aged about 33 years.
4. Jamunalal rout,
S/o Sh. Narahari Rout,
R/o At/Po-Kualsukarapara,
PS-Nischintakoili,
Distt-Cuttack, Odisha-754209
Aged about 31 years.
5. Dinesh Singh,
S/o Sh. R.R. Meena,

R/o Flat No. 302, Sunshine Orchid 19-20
 Shri Gopal Nagar, Gopalpura by pass,
 Jaipur-302017
 Aged about 32 years.

6. Amit Goyal,
 s/o Dr. K.C. Goyal,
 R/o 17, Pani Darwaza, Pali,
 Rajasthan-306401
 Aged about 32 years. Petitioners

(through Sh. Sagar Saxena)

Versus

1. Sh. Ramesh Abhishek,
 Secretary (IPP),
 Department of Industrial Policy and Promotion,
 Ministry of Commerce and Industry,
 Udyog Bhawan, New Delhi.
2. Sh. Rakesh Kumar Gupta,
 Secretary,
 Union Public Service Commission,
 Dholpur House, Shahjahan Road,
 New Delhi-110069.
3. Sh. N.K. Jhalla,
 Joint Chief Controller of Explosive,
 Petroleum and Explosive Safety Organisation,
 A-Block, 5th Floor, CGO Complex,
 Seminary Hills, Nagpur-440006.
4. Dr. C. Chandramouli,
 Secretary,
 Department of Personnel & Training,
 Ministry of Personnel, Public Grievances & Pensions,
 North Block, New Delhi. Respondents

(through Sh. R. K. Sharma for R. No. 1 and Sh. A.S. Singh
 for Sh. R.V. Sinha for R. No. 2)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The applicants filed OA No. 2672/2017 in relation to the pay protection, consequent upon appointment on being selected by UPSC. The OA was disposed of on 09.08.2017, directing respondent nos. 1 and 4 to take a decision on the controversy within a period of three months from the date of receipt of a certified copy of that order. It was observed that the judgment of the Hon'ble High Court mentioned therein shall be taken into account.

2. The contempt case is filed alleging that the respondents did not implement the direction issued by the Tribunal and no order was passed.

3. The respondents filed counter affidavit and thereafter compliance affidavit. It is stated that OM dated 19.07.2018 was issued dealing with all the contentions raised by the petitioners and in compliance with the orders in OA No. 2672/2017. A copy of the same is enclosed.

4. We heard Sh. Sagar Saxena, learned counsel for the petitioners and Sh. R.K. Sharma for respondent nos. 1, 3 and 4 and

Sh. A.S. Singh, appearing as proxy counsel for Sh. R.V. Sinha for respondent no. 2.

5. The allegation is that there is indifference on the part of the respondents in complying with the order in the OA. The fact, however, is that a reasoned and speaking order was passed on 15.03.2019. If the petitioners are not satisfied with that, it shall be open to them to pursue their remedies.

6. Accordingly, we close the contempt case. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/